

## PAPERS LAID ON THE TABLE

GOVERNMENT OF UTTAR PRADESH  
NOTIFICATIONS UNDER THE U. P. SALES  
TAX ACT, 1948

THE MINISTER OF STATE IN  
THE MINISTRY OF FINANCE  
(SHR) K. C. PANT: Sir, I beg to  
lay on the Table a copy each of the  
following Notifications (in English and  
Hindi issued by the Government of  
Uttar Pradesh, under the U.P. Sales  
Tax Act, 1948, together with a state-  
ment showing the reasons for delay in  
laying them on the Table of the  
House:—

(i) Notification No. ST-78-A/X-  
902(9)-61, dated the 1st February,  
1968.

(ii) Notification No. ST-615/X-  
948(3)-1967, dated the 13th Febru-  
ary, 1968.

(iii) Notification No. ST-747/X-  
950(22)-67, dated the 1st March,  
1968.

(iv) Notification No. ST-247/X-  
900(12)-68, dated the 1st April,  
1968.

(v) Notification No. ST-1022/X-  
902(8)-65, dated the 1st April,  
1968.

(vi) Notification No. ST-1377/X-  
902(8)-65, dated the 1st April,  
1968.

(vii) Notification No. ST-1920/X-  
950(1)-64, dated the 1st May,  
1968.

(viii) Notification No. ST-1921/X-  
950(1)-64, dated the 1st May,  
1968.

[Placed in Library. See No. LT-  
1755/68 for (i) to (viii).]

MINISTRY OF FINANCE (DEPARTMENT  
OF REVENUE AND INSURANCE) NOTIFI-  
CATIONS

SHR) K. C. PANT: Sir, I also beg  
to lay on the Table a copy each of  
the following Notifications (in English)  
of the Ministry of Finance (Department  
of Revenue and Insurance):—

(1) Notification G.S.R. No. 1455,  
dated the 1st August, 1968, under  
section 159 of the Customs Act,  
1962. [Placed in Library. See  
No. LT-1754/68.]

(ii) For Notifications G.S.R.  
Nos. 1463 to 1466) dated the 10th  
August, 1968, under section 159 of  
the Customs Act, 1962, and section

38 of the Central Excises and Sait  
Act, 1944. [Placed in Library. See  
No. LT-1753/68.]

(iii) Three Notifications (G.S.R.  
Nos. 1467 to 1469) dated the 10th  
August, 1968, under section 159 of  
the Customs Act, 1962.

(iv) Notification G.S.R. No. 1470,  
dated the 10th August, 1968, pub-  
lishing a corrigendum to Govern-  
ment Notification G.S.R. No. 1212,  
dated the 29th June, 1968.

(v) Notification G.S.R. No. 1471,  
dated the 10th August, 1968, pub-  
lishing a corrigendum to Govern-  
ment Notification G.S.R. No. 1217,  
dated the 29th June, 1968.

[Placed in Library. See No LT-  
1754/68 for (iii) to (v).]

MESSAGE FROM THE LOK  
SABHAAPPOINTMENT OF A MEMBER OF RAJYA  
SABHA TO THE JOINT COMMITTEE ON  
THE LOKPAL AND LOKAYUKTAS BILL,  
1968

SECRETARY: Sir, I have to report  
to the House the following message re-  
ceived from the Lok Sabha, signed by  
the Secretary of the Lok Sabha:—

"I am directed to inform Rajya  
Sabha that Lok Sabha, at its sitting  
held on Monday, the 19th August,  
1968, adopted the following motion  
in regard to the Lokpal and Loka-  
yuktas Bill, 1968:—

"That this House do recommend  
to Rajya Sabha that Rajya Sabha  
do appoint a member of Rajya  
Sabha to the Joint Committee on  
the Bill to make provision for  
the appointment and functions of  
certain authorities for the investiga-  
tion of administrative action taken  
by or on behalf of the Govern-  
ment or certain public authorities  
in certain cases and for matters  
connected therewith, in the va-  
cancy caused by the resignation of  
Shri Awadheswar Prasad Sinha  
and do communicate to this House  
the name of the members so ap-  
pointed by Rajya Sabha to the  
Joint Committee."

2. I am to request that the con-  
currence of Rajya Sabha in the said  
motion, and also the name of the  
member of Rajya Sabha appointed  
to the Joint Committee, may be com-  
municated to this House."